



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

Labour and Skills Department  
Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 112/2017/LBR.

*Thiruvananthapuram, 28th January 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, GENO Pharmaceuticals Ltd., Pharmaceuticals Complex, Tivim Industrial Estate, Karaswada, Mapusa, Goa-403 526 (2) the Branch Manager, GENO Pharmaceuticals Ltd., Kuruvila Towers, 35/319, D1, Pereparambu Road, Mangalam, Cochin and the workman of the above referred establishment represented by (1) the District Secretary, Karala Medical and Sales Representative Association (CITU), Hope Villa, Taluk Road, Kozhikode-673 004 (2) Sri Biju, R. D., Poyakattery House, Keruvannur P. O., Meduvannur (via), Calicut-673 614 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment of Sri Biju, R. D., Medical Sales representative by the management of GENO Pharmaceuticals Limited is justifiable ? If not what relief he is entitled to ?

(2)

G. O. (Rt.) No. 148/2017/LBR.

*Thiruvananthapuram, 3rd February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Malabar Medical College Hospital, Modakkallur P. O., Kozhikode and the workman of the above referred establishment Sri Lobish, L. B., Sreevalsam House, Chelannur P. O., Kozhikode in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Lobish, L. B., by the management of Malabar Medical College Hospital, Modakkallur, Kozhikode is justifiable? If not what relief he is entitled to ?

(3)

G. O. (Rt.) No. 149/2017/LBR.

*Thiruvananthapuram, 3rd February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Chairman, Chemmannur International Jewellers, Shornur Road, Thrissur-680 001 and the workman of the above referred establishment Sri Manoj, K. K., Kulathoorath Thekkemalayil Veedu, Mevellur P. O., Kottayam-686 609 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Manoj, K. K., Quality Checker, by the management of Chemmannur International Jewellers, Thrissur is justifiable ? If not, what relief he is entitled to get ?

(4)

G. O. (Rt.) No. 150/2017/LBR.

*Thiruvananthapuram, 3rd February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Administrator, Kannur Medical College and Super Speciality Hospital, Anjarakkandy P. O., Kannur District-670 612 and the workman of the above referred establishment represented by the Secretary, Cannanore District Private Hospital & Medical Shop Employees Union (CITU), C. Kannan Smaraka Mandiram, Kannur District-670 001 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the employees of Kannur Medical College and Super Speciality Hospital, Anjarakkandy, Kannur are entitled to get Bonus and Ex-gratia for the year 2014-15 ? If yes, what is the quantum of Bonus and Ex-gratia they are entitled to ?

(5)

G. O. (Rt.) No. 152/2017/LBR.

*Thiruvananthapuram, 3rd February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the General Manager, B. C. Cheruvalli Estate, P. B. No. 2, Erumeli P. O., Kottayam-686 509 and the workman of the above referred establishment represented by the (1) the General Secretary, High Range Workers Estate Employees Association (CITU), Mundakkayam-686 513 (2) the General Secretary, High Range Estate Employees Union (AITUC), Mundakkayam-686 513 (3) the General Secretary, Akhila Kerala Plantation Labour Union (UTUC), Mundakkayam-686 513 (4) the General Secretary, TCTTU, (INTUC), INTUC Bhavan, Kodimatha P. O., Kottayam-1, in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Peermade. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

1. Whether the demand for 20% bonus by the union is admissible in the circumstances the management has already declared 10% bonus.
2. Was the strike made by the workers without notice to the management is justifiable or not?

(6)

G. O. (Rt.) No. 153/2017/LBR.

*Thiruvananthapuram, 3rd February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Medical Superintendent, S. D. T. T.A. Hospital, Chottanikkara-682 312 and the workman of the above referred establishment Sri Ramachandran Nair, Vishnu Nivas, Maravanthuruth P. O., Vaikom-686 608 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Ramachandran Nair, Driver, by the management of S. D. T. T. A. Hospital, Chottanikkara is justifiable or not? If not, what are relief he is entitled to?

(7)

G. O. (Rt.) No. 154/2017/LBR.

*Thiruvananthapuram, 4th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Babu C. George, Managing Director, Harbour View Residency Luxury Business Hotel, M. G. Road, Cochin, Pin-682 015 and the workman of the above referred establishment represented by the General Secretary, Kozhikode Vanijya Vyavasaya Mazdoor Sangham (BMS), BMS District Office, Kallai Road, Kozhikode-673 002 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

1. Whether the denial of employment to Sri Nidheesh Kumar by the management of Vasco De Gama Beach Resort is justifiable or not? If not, what are the remedies available to him?
2. Whether the arrears of salary for ₹ 26,009 and other emoluments are entitled to Sri Nidheesh Kumar in respect of his employment at Vasco De Gama Beach Resort.

(8)

G. O. (Rt.) No. 155/2017/LBR.

*Thiruvananthapuram, 4th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Plant Head, MRF Limited, Vadavathur P. O., Kottayam-686 010 and the workman of the above referred establishment represented by the Secretary, MRF Employees Union (CITU), Vadavathur P. O., Kottayam-686 010 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether “ordinary rate of wages” of permanent workers of MRF Limited, Vadavathur, Kottayam include service weightage allowance of workers as claimed by the Unions? If yes, what are the reliefs entitled by the workers?

(9)

G. O. (Rt.) No. 156/2017/LBR.

*Thiruvananthapuram, 4th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Kerala Institute of Tourism and Travels (KITTS), Residency Compound, Thycaud, Thiruvananthapuram and the workman of the above referred establishment Sri A. Pratheepan, Greeshmam, Panangode, Venganoor P. O., Thiruvananthapuram-695 523 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri A. Pratheepan by the management of Institute of Tourism and Travels is justifiable or not ?

(10)

G. O. (Rt.) No. 163/2017/LBR.

*Thiruvananthapuram, 4th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Jijimon Varghese, Valiyakulam, Kunnumma Kizhak, Kavalam P. O., and the workman of the above referred establishment Sri Santhosh Kumar, M., Muppathil Chira, Kavalam P. O., Kuttanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri M. Santhosh Kumar working as Toddy Tapper in T. S. No. 67 (T. S. Old No. 17) Kuttanad by its management is justifiable? If not what relief the worker is entitled to?

(11)

G. O. (Rt.) No. 165/2017/LBR.

*Thiruvananthapuram, 4th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, C. M. C. Medicare, Safa Centre, Chakkarakkal, Iriveri P. O. and the worker of the above referred establishment Smt. Akhila Gopinath, Prasanthi Nivas, Chakkarakkal, Iriveri P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment and nonpayment of allowances to Smt. Akhila Gopinath, Staff Nurse by the Managing Director, C. M. C. Medicare, Safa Centre, Chakkarakkal, Iriveri P. O., is justifiable or not? If not, what relief the worker is entitled to?

(12)

G. O. (Rt.) No. 166/2017/LBR.

*Thiruvananthapuram, 4th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Unnikrishnan, M. U., Muthuveetil House, Aloor Road, Kechery P. O., Thrissur-680 601 and the workmen of the above referred establishment (1) Smt. Pouly Xavier, Kuttikkatu Veedu, Manali, Chiranellur P. O., Thrissur-680 501, (2) Smt. Hairunneesa Musthafa, Rayamarakkur Veedu, Manali Colony, Chiranellur P. O., Thrissur-680 501, (3) Smt. Refeena Sainudheen, Valiyakath Veedu, Aloor P. O., Thrissur-680 603, (4) Smt. Vijini Gopi, Kunnath Veedu, Velloor P. O., Thrissur-680 603, (5) Smt. Pratheeksha Sunil, Ponnaraserry Veedu, Aloor P. O., Thrissur-680 603, (6) Smt. Sujitha Karthikeyan, Edavana Veedu, Peringandur, Peramangalam P. O., Thrissur-680 545, (7) Smt. Sini Manikandan, Karuvath Veedu, Velur Bazar P. O., Thrissur-680 601 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to (1) Smt. Pouly Xavier (Tailor), (2) Smt. Hairunneesa Musthafa (Tailor), (3) Smt. Refeena Sainudheen (Tailor), (4) Smt. Vijini Gopi (Tailor), (5) Smt. Pratheeksha Sunil (Tailor), (6) Smt. Sujitha Karthikeyan (Tailor), (7) Smt. Sini Manikandan (Tailor) by the management of Step-in Garments is justifiable? If not, what relief they are entitled to get?

(13)

G. O. (Rt.) No. 167/2017/LBR.

*Thiruvananthapuram, 4th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Rajab Logistics, Cargo Courier Logistics, Door No. 27/97 A., 3rd Floor, F. C. C. Building, Arayidathpalam, I. G. Road, Kozhikode-673 016 and the workmen of the above referred establishment represented by the the Secretary, City Committee, Kozhikode Jilla Motor and Engineering Workers Union, Poothery Buildings, Pavamani Road, Kozhikode-673 004 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to workers by the management of Rajab Logistics, Cargo Courier Logistics, Kozhikode is justifiable? If not what relief they are entitled to?

(14)

G. O. (Rt.) No. 169/2017/LBR.

*Thiruvananthapuram, 6th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Biju, M., Shop in-charge, Maveli Store, Kollankodu, Palakkad, (2) the Assistant Manager, Supplyco Palakkad Taluk Depot, Kalmandapam, Palakkad, (3) the Regional Manager, Supplyco Regional Office, near to Malayala Manorama, Palakkad and the workmen of the above referred establishment represented by the Secretary, Supplyco Workers Federation (AITUC), Palakkad Jilla Committee, Palakkad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the dismissal of Sri Suresh Kumar, B., and Santhosh Kumar, T., workers by the shop manager of Maveli Store, Kollengode, Palakkad is justifiable? If not what relief they are entitled to?

(15)

ANNEXURE

G. O. (Rt.) No. 170/2017/LBR.

*Thiruvananthapuram, 6th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Mahesh, Managing Partner, M/s. May Flower Restaurant, Kandamkulam Cross Road, Thali P. O., Kozhikode, (2) Sri Ratheesh, Partner, M/s. May Flower Restaurant, Kandamkulam Cross Road, Thali P. O., Kozhikode and the workman of the above referred establishment Sri Ramesan, A. K., Aravakkattil Veedu, Pulikkool, Kadav Road, Parambath, Thalikulathur, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Ramesan, A. K., by the management of May Flower Restaurant, Kozhikode is justifiable ? If not what relief he is entitled to ?

(16)

G. O. (Rt.) No. 171/2017/LBR.

*Thiruvananthapuram, 6th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri P. K. Sadasivan, Proprietor, STD Booth, PVS Hospital Annexure, Puliyaikkal Kizhakeyil Veedu, Thummandi Vayal, P. M. Kutty Road, Nadakkavu, Kozhikode and the workman of the above referred establishment Smt. C. R. Maya, 'Ragam', Thoppayil Veedu, Nadakkavu, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

Whether the denial of employment to Smt. C. R. Maya, Telephone Operator, PVS Hospital STD Booth, Kozhikode by Sri Sadasivan, P. K. is justifiable? If not what relief she is entitled to?

(17)

G. O. (Rt.) No. 172/2017/LBR.

*Thiruvananthapuram, 6th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Manager/Managing Director, Shemy Hospital, Thalassery, Kannur District-670 101 and the workman of the above referred establishment Sri Sahadevan, K., 'Anuvind Nivas', Kongatta, Kottayampoyil P. O., Pathayakkunnu (via), Kannur District-670 691 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sahadevan, K., 'Anuvind Nivas', Kongatta, Kottayampoyil P. O., Thalassery, Kannur District, attender-cum-watchman by the management of Shemy Hospital, Thalassery, Kannur District is justifiable or not ? If not, what relief the worker is entitled to?

(18)

G. O. (Rt.) No. 206/2017/LBR.

*Thiruvananthapuram, 13th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Rahim (Proprietor, KL 9 N 2005, Gurudevan Motors), Anzar Nivas, Mylakkad P. O., Kottiyam, Kollam and the workman of the above referred establishment represented by Sri T. Venugopal, General Secretary, Quilon District Motor & Mechanical Workers Union (CITU), CITU Bhavan, Kollam-13 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Jubikumar, Driver, by the management of Gurudevan Motors is justifiable or not ? If not, what relief the worker is entitled to ?

(19)

G. O. (Rt.) No. 207/2017/LBR.

*Thiruvananthapuram, 13th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Asha Vishnunath, Partner, Prestige Bombay Dyeing Show Room, M. G. Road, Kochi-11 and the workman of the above referred establishment Smt. M. R. Sheeba, Kidangezhuth Veedu, C. C. 17/556, near to Village Office, Edakochi, Palluruthi in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment and deduction from salary effected for the amount June 2016 to Smt. M. R. Sheeba by the partner, Prestige Bombay Dyeing Show Room is justifiable ? If not, what relief she is entitled to ?

(20)

G. O. (Rt.) No. 208/2017/LBR.

*Thiruvananthapuram, 13th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Manager, St. Joseph Higher Secondary School, Thiruvananthapuram-1 (2) the PTA Secretary, St. Joseph Higher Secondary School, Thiruvananthapuram-1 and the workman of the above referred establishment Sri Byjumon, O. J., Vazhivilakathu Veedu, Vellaikadavu, Kodunganoor P. O., Thiruvananthapuram-13 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Byjumon. O. J., Vazhivilakathu Veedu, Vellaikadavu, Kodunganoor P. O., Thiruvananthapuram, Lab Assistant of St. Joseph Higher Secondary School by its management is justifiable ? If not, what relief he is entitled to get ?

(21)

G. O. (Rt.) No. 210/2017/LBR.

*Thiruvananthapuram, 13th February 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the General Manager, Cherai Beach Resorts, Cherai, Vypin Island, Kochi-683 514 and the workman of the above referred establishment Sri Augustin, Idassery Veedu, Kidangoor P. O., Angamali-683 572 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947), the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Augustin by the management of Cherai Beach Resorts, Kochi-683 514 is justifiable or not ? If not, what are the reliefs he is entitled to ?

By order of the Governor,

GOPAL, V. S.,

*Deputy Secretary to Government.*

## ORDER

G.O. (Rt.) No. 147/2017/LBR.

*Thiruvananthapuram, 3rd February 2017.*

*Sub:—*Industrial Dispute between the management of Lissie Hospital, Kaloor and Sri Joby Joseph—Referred for adjudication—Cancelled—Orders issued.

*Read:—*1. G. O. (Rt.) No. 301/2016/LBR, dated 22-2-2016.

2. G. O. (Rt.) No. 432/2016/LBR, dated 15-3-2016.

3. Letter No. I (2) 8701/2016 dated 9-1-2017 from the Labour Commissioner, Thiruvananthapuram.

As per the order read as first paper above, an Industrial Dispute between the Management of Lissie Hospital, Kaloor and Sri Joby Joseph was referred for adjudication to the Labour Court, Ernakulam. Later an industrial dispute between the management of Lissie Hospital and its workmen was also referred for adjudication to the Labour Court, Ernakulam as per the order read as second paper above. Name of Sri Joby Joseph was also included in the annexure to this order. Now as per the letter read as 3rd paper above, the Labour Commissioner interalia reported that the recommendation for adjudication that led to the issue of order read as first paper above was based on an individual request from Sri Joby Joseph and recommendation for adjudication that led to the issue of the order read as second paper above was based on application received from the Lissie Employees Hospital union. Since name of Sri Joby Joseph is figured in both the orders read above, the Labour Commissioner has requested to cancel the order read as first paper above issued based on the individual representation submitted by Sri Joby Joseph.

(2) Government have examined the matter. Since name of Sri Joby Joseph is included in the annexure of the order read as second paper above regarding adjudication of industrial dispute between the management of Lissie Hospital and its workmen, Government hereby orders that the industrial dispute referred for adjudication as per the order read as first paper above is withdrawn with immediate effect. The Government Order read as first paper above is cancelled herewith.

By order of the Governor,

GOPAL, V. S.,

*Deputy Secretary to Government.*